

(b) the reaction of Government thereto and the measures taken to improve the situation?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI ZIAUR RAHMAN ANSARI): (a) and (b). The facts of the allegations made in the Blitz issue of 17th August, 1974 under the heading 'Sick management of sick mills' are being ascertained and will be laid on the Table of the House.

RE. ADJOURNMENT MOTION
(QUERY)

SHRI KRISHNA CHANDRA HALDER (Ausgram): I have given an adjournment motion regarding firing by CRP in Cooch-Bihar.... (Interruptions).

MR SPEAKER: The CRP in under the directions of the State Government which it acts in the State.

So many hon. Members are speaking together. What is this?

SHRI KRISHNA CHANDRA HALDER: I have given an adjournment motion regarding firing in Cooch-Bihar. . .

MR. SPEAKER: This is a State matter. It has been said here a number of times that the CRP when they are posted in the State act under the direction of the State Government. I shall ask the Home Minister to make a statement. It is a State matter.

I have not called any Member and yet so many are speaking. I against say this is a State matter. What has happened in the State is a question which is within the cognizance of law and order of the State. The CRP when posted there act under the direction of the State Government. This has been said here so many times.

I am not allowing any Member. All that I can do is that I shall consider it, if the Home Minister could collect some information and give it to the House. Will he able to do so?

SOME HON. MEMBERS: Today.

MR. SPEAKER: Mr. Daschowdhary may sit down. This is what I have asked the Home Minister to do. I am not allowing any Member I am not allowing him or anybody else. Let him please sit down. I am not allowing him. I shall ask the Home Minister to make a statement. Mr. Daschowdhury, please sit down. I am not allowing you. I have asked the Home Minister to come out with a statement as soon as possible, at the earliest.

SHRI JYOTIRMOY BOSU (Diamond Harbour): What about my adjournment motion?

MR. SPEAKER: I am not accepting it.

PROF. MADHU DANDAVATE (Rajapur). Before Shri Subramaniam rises, I have a suggestion to make. No doubt, my privilege notice is put on the order paper today, but since there is another privilege issue which is a burning problem and which was sought to be discussed during the question hour. I would seek priority for that. I would request that my motion may be taken up tomorrow.

MR. SPEAKER: I am not bound by that.

SHRI PILOO MODY (Godhra): He is appealing to your good sense.

श्री मधु दानवटे : (बांका) : सदस्यों की बितनी पर ध्यान हमेशा विचार करते हैं। अगर वह कल चाहते हैं तो हमे क्या तकलीफ हो सकती है ?

MR. SPEAKER: I will listen to the Minister.

PROF. MADHU DANDAVATE: Priority may be given to the other issue.

SHRI JYOTIRMOY BOSU: Under Direction 12, sub-para (4) which says 'Leave to a motion for adjournment of the business of the House', I have given notice of an adjournment motion.

MR. SPEAKER: I have not held it in order. I am not accepting it.

SHRI JYOTIRMOY BOSU: I have not been told about it.

MR. SPEAKER: If I had accepted it, you would have been told

PROF. MADHU DANDAVATE: I have made a concrete submission that in view of the urgency of the other matter, my privilege motion might be taken up tomorrow and the other issue given priority. In the past there have been precedents when members have requested that such motions might be taken up the next day. Since the other motion involves the question of the dignity and honour of the entire House—it is not a question of any party—I suggest it might be taken up today and mine may be taken up tomorrow.

MR. SPEAKER: I can say later on, but not definitely tomorrow; it depends on the order of the business.

SHRI JYOTIRMOY BOSU: I have asked for suspension of the rule with regard to a privilege motion which stipulates that not more than one motion could be taken up on one day. There also I have a motion.

MR. SPEAKER: This is a pending matter. It cannot be treated as a second one.

PROF. MADHU DANDAVATE: Let it remain pending for one more day. Earlier some members had demanded that the question hour should be suspended to discuss the other privilege motion and you said it could be taken up after the question hour. I have also said that there have been precedents when privilege motions have been postponed to another day. So mine may be taken up on some other day.

MR. SPEAKER: I am not treating it is a precedent. It is just a submission. Why do you bring it like this? Tomorrow the Minister might not be available. Today I had specially directed him to come and explain it

here. I cannot commit myself to tomorrow. It may be later on. Do you agree to that?

PROF. MADHU DANDAVATE: I am suggesting that it might be put up on any day that you consider convenient.

MR. SPEAKER: That is all right. We can take it up on a later day.

QUESTION OF PRIVILEGE

CERTAIN STATEMENTS MADE BY THE MINISTER OF COMMERCE IN RAJYA SABHA RE. ALLEGED SIGNATURES OF SOME M. PS. ON A REPRESENTATION FOR ISSUE OF LICENCES

MR. SPEAKER: There is a privilege motion given notice of by many members, Shri Madhu Limaye, Shri Shyamnandan Mishra, Prof. Madhu Dandavate, Shri P. G. Mavalankar and Shri Jyotirmoy Bosu.

SHRI ATAL BIHARI VAJPAYEE (Gwalior): What about my motion?

MR. SPEAKER: I do not find it here.

SHRI ATAL BIHARI VAJPAYEE: I have given notice under Rule 184. I want a Parliamentary Committee to be set up.

MR. SPEAKER: This will come later on.

श्री मधु लिमये : (बाबा) - अध्यक्ष महोदय कल ही में ने इस सम्बन्ध में सदन की मान-हानि का नोटिस आप को दिया था। कल शाम को 6 बजे में खुद राज्य सभा की कार्यवाही को सुनने के लिए गया था और उस कार्यवाही को सुनने के बाद, अध्यक्ष महोदय, मुझे एसा लगा कि कुछ नई बातें आप के सामने रखनी चाहिए। इसलिए चार सफों का नया नोटिस भी मैंने आप को दिया है। अध्यक्ष महोदय, इस में तीन तरह के मान-हानि संग के प्रकार हो गये हैं। नं० 1 तो यह